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15-1-57

Honble Mr. S. Das Gupta, A.M.

Honble Mr. T. L. Verma, J.M.

Learned counsel for the applicant submitted that he does not want to press this application. In any case in view of the recent decision in the case of MS Siddiqui vs. UOI reported in 1955 (30) ATC, 358, the claim of the applicant is not tenable. The application is dismissed as not pressed.

Jh
J.M.

VL
A.M.

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